an>

Title : Need to address the challenges posed by the Regional Comprehensive Economic Partnership agreement.

ADV. JOICE GEORGE (IDUKKI): India is currently involved in negotiations for a Regional Comprehensive Economic Partnership (RCEP) Agreement. Once concluded, the RCEP Agreement will have the potential to be the world's largest free trade area with a total gross domestic product (GDP) of around US$ 20 Trillion and an integrated market of over three billion people accounting for more than a quarter of world trade. It should be noted that the RCEP if ratified, affects every aspect of the Indian economy and its people, such as goods, services, investment, economic & technical co-operation, intellectual property, competition and dispute settlement. The extensive liberalization envisaged by the RCEP irreparably damages agriculture sector. The RECP will also jeopardize the government's efforts like 'Make in India' to revive manufacturing sector. Hence, I urge upon the Government to address the challenges by conducting socio-economic and human rights impact assessment with the involvement of all stakeholders including the representatives of the people before proceeding further. There should be deliberations and consensus among the stakeholders including the State Governments and representatives of people before concluding such an agreement having direct bearing on the cash and plantation crops and every spare of micro entrepreneurship.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): मैडम, यह बहुत महत्वपूर्ण विषय हैं। ...(व्यवधान)

HON. SPEAKER: I have already disallowed the Adjournment Motion. If you want discussionâ€¦â€¦..

श्री मल्लिकार्जुन खड़गे : मैडम, हम चर्चा करने के लिए तैयार हैं, लेकिन सिर्फ नियम - 56 के तहत चर्चा के लिए तैयार हैं। ...(व्यवधान)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): We are ready for a discussion under Rule 193 because people at large are with this decision of Shri Narendra Modi. ...(*Interruptions*) They want that black money should be finished; they want that fake notes should be finished; they want to give a death blow to terrorism. ...(*Interruptions*) Therefore, I request cooperation of all the political parties.

HON. SPEAKER: You are ready to discuss it under Rule 193 but I have disallowed Adjournment Motion.

श्री मल्लिकार्जुन खड़गे : हम सभी लोग आपके साथ हैं, ...(व्यवधान) लेकिन आपका मैथड सही नहीं है। ...(व्यवधान)

HON. SPEAKER: Shri Sudip Bandyopadhyay, do you want to say anything?

...(*Interruptions*)

HON. SPEAKER: I am allowing you.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR) : Hon. Speaker Madam, you have asked us to go for a discussion under Rule 193. But the problem is that we are in a mood to censure the Government under Adjournment Motion. So, we request you to let the Government come forward on the issue.

...(*Interruptions*)

HON. SPEAKER: I have already disallowed the Adjournment Motion today. So, the question does not arise.

SHRI SUDIP BANDYOPADHYAY : Today, the situation is different. Many political parties in the Opposition are together today. ...(*Interruptions*) It is a different scenario. It had never happened at this Lok Sabha.

HON. SPEAKER: Do you not agree on the discussion under Rule 193?

SHRI SUDIP BANDYOPADHYAY: Our approach is: let the Government come up, take up the decision through Adjournment Motion and let the House function normally.

HON. SPEAKER: Shri Mallikarjun Kharge, do you want to say something?

श्री मल्लिकार्जुन खड़गे : मैडम, हम सबका कहना एक ही है कि अगर नियम-56 के तहत एडजर्नमेंट मोशन चर्चा में लिया गया तो पूरा सदन उसमें भाग भी लेगा, उस पर वोटिंग भी होगी और कौन किधर है यह भी मालूम हो जाएगा। ...(व्यवधान) दूसरी चीज़ यह है कि नियम-193 के तहत सिर्फ चर्चा कर के आपको छोड़ देंगे। ...(व्यवधान) यह राÂष्ट्रीय महत्व का विषय है। ...(व्यवधान) यह इमरजेंट है और करोड़ों लोग उससे प्रभावित हैं। ...(व्यवधान) इसीलिए यह सेंसर है। ...(व्यवधान) Adjournment is a censure on the Government.

श्री अनन्तकुमार : मैडम, काले धन के बारे में, जाली नोट के बारे में और भ्रष्टाचार के बारे में कोई दुविधा नहीं है। ...(व्यवधान) सभी एक ही तरफ हैं। ...(व्यवधान) मैं नहीं समझता कि ये लोग काले धन के पक्ष में हैं, भ्रष्टाचार के पक्ष में हैं या जाली नोट के पक्ष में हैं। ...(व्यवधान) हम इस सदन से इतना ही चाहते हैं, यानि इस महापंचायत से इतना ही चाहते हैं कि यहां से दो सुर नहीं निकलने चाहिए। ...(व्यवधान) इसीलिए नियम-193 के तहत चर्चा होनी चाहिए।

12.34 hours

(*At this stage, Shri Deepdendra Huda, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*)

श्री अनन्तकुमार : मैडम, चर्चा करने के लिए हम तैयार हैं। ...(व्यवधान) जितनी चाहें उतनी चर्चा करें। ...(व्यवधान) भारत सरकार को सुझाव भी दें। ...(व्यवधान) तूासदी मिटाने के लिए, दिक्कत मिटाने के लिए क्या करना चाहिए, उसके लिए भी सुझाव दें। ...(व्यवधान) मोदी सरकार के इस निर्णय के बारे में पूरे देशभर में लोग वाहवाही कर रहे हैं। लोग इसके समर्थन में हैं।...(व्यवधान) हम चर्चा के लिए सदैव तैयार हैं।...(व्यवधान)

HON. SPEAKER: I am sorry. You do not want a discussion.

...(*Interruptions*)

HON. SPEAKER: I am sorry.

...(*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again tomorrow at 11 a.m.

12.35 hours

The Lok Sabha then adjourned till Eleven of the Clock

on Friday, November 18, 2016 / Kartika 27, 1938 (Saka).

---

* ण्ड्ढ म्श्र्द अ ङ्घद्धत्ड्ढड्ड ङ्घडद्दध्ड्ढ ण्ड्ढ दठ्ठड्ढ द्दढ ङ्घ ग्ड्ढश्ड्ढड्ढद्ध त्दड्डत्हङ्घय्ड्ढद्म ण्ठ्ठद्य् ण्ड्ढ द्र्वड्ढद्यय्त्दद ङ्घम् ङ्घहय्द्वङ्घथ्न् ङ्घत्ड्ढड्ड द्दद ण्ड्ढ ढथ्द्दद्ध द्दढ ण्ड्ढ Hद्दद्वम्ड्ढ ड्ढ्न् ण्ठ्ठद्य् ग्ड्ढश्ड्ढड्ढद्ध.